

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2025

- Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 7.4.2022 between ReNew Surya Vihaan Private Limited and Solar Energy Corporation of India Limited
- Petitioner : ReNew Surya Vihaan Private Limited (RSVPL)
- Respondents : Solar Energy Corporation of India (SECI) & Anr.
- Date of Hearing : **11.3.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Mannat Waraich, Advocate, RSVPL
Shri Mridul Gupta, Advocate, RSVPL
Ms. Ashabari Thakur, Advocate RSVPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking compensation on account of Change in Law events *viz.* (i) GIB Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 and (ii) increase in the rate of GST from 5% to 12 % pursuant to GST notification No. 8/2021- central tax (rate) dated 30.9.2021.

2. Learned counsel for the Respondent, SECI accepted the notice and sought time

to file a reply.

3. Considering the submissions made by the learned counsels for the Petitioner and Respondent, the Commission ordered as under:

(a) Admit, and issue notice to the Respondents subject to just exceptions; and

(b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **12.6.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)